

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

106. C.A.(CAA)/69(MB)2024

**IN THE MATTER OF**

Capiot Software Private Limited

...Petitioner

Section 230 of Companies Act, 2013

**Order Delivered on 01.05.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Devanshi Sethi (PH)

For the Respondent: None present

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**ORDER**

**C.A. (CAA)/69(MB)2024-** Counsel for the applicant prays for a short adjournment so as to place on record the affidavit stating the net worth of transferor company so as to prove that the merger would not impact the secured and unsecured creditor's interest in transferee company. In view of the request made adjourned to **22.05.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Manish Tiwari/